

FORM A
PUBLIC ANNOUNCEMENT
(Under Regulation 6 of the Insolvency and Bankruptcy Board of India
(Insolvency Resolution Process for Corporate Persons) Regulations, 2016)
FOR THE ATTENTION OF THE CREDITORS OF
FORZA CASTING PRIVATE LIMITED

RELEVANT PARTICULARS

1. Name of Corporate Debtor	FORZA CASTING PRIVATE LIMITED
2. Date of Incorporation Of Corporate Debtor	01-06-2010
3. Authority Under Which Corporate Debtor Is Incorporated / Registered	Registrar of Companies, Coimbatore, Tamilnadu
4. Corporate Identity No./Unlimited Liability Identification No. of corporate debtor	U27104TZ2010PTCO16097
5. Address of the Registered Office and Principal Office (if any) of Corporate Debtor	Registered Office: 23, Kongu Nagar, Coimbatore-641045 Tamilnadu
6. Insolvency commencement date in respect of Corporate Debtor	Date of Order 23-03-2021 Date of Intimation to IRP : 30-03-2021
7. Estimated date of closure of insolvency resolution process	19-09-2021 (180 th day from the date of order of insolvency commencement by honourable NCLT)
8. Name and registration number of the insolvency professional acting as Interim resolution professional	CA S DEHALEESAN IBBI/PA-001/PP-01807/2019 - 2020/12907
9. Address and e-mail of the interim resolution professional, as registered with the Board	4/22 FIRST CROSS STREET TRAGHAVAN COLONY ASHOKNAGAR CHENNAI 600083 EMAIL: DEHALEESAN@GMAIL.COM
10. Address and e-mail to be used for correspondence with the interim resolution Professional	4/22 FIRST CROSS STREET TRAGHAVAN COLONY ASHOKNAGAR CHENNAI 600083 EMAIL: cripforza@gmail.com
11. Last date for submission of claims	13-04-2021 (14th day from the date of receiving order by IRP)
12. Classes of creditors, if any, under clause(b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not applicable as per information available with IRP
13. Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable as per information available with IRP
14. (a) Relevant Forms and (b) Details of authorized representatives are available:	Web link: https://www.ibbi.gov.in/downloads Physical Address: As in SI 10

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of FORZA CASTING PRIVATE LIMITED on 23rd March 2021.

The creditors of FORZA CASTING PRIVATE LIMITED, are hereby called upon to submit their claims with proof on or before 13-04-2021 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No. 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No. 13 to act as authorised representative of the class [Not applicable as per information available with IRP] in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.

Name and Signature of Interim Resolution Professional : S DEHALEESAN
31ST MARCH 2021 CHENNAI

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e and upto two days before the date of poll
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Publish in News Paper, TV)

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Sl. No	Status of Case (s)	Section(s) of the Acts Concerned and Brief Description of Offence(s)
1)	FIR Stage	Sec. 341 IPC Wrongful restraint sec. 34(1)-TNOPPD Act Disfigurement by objectionable advertisement by advertisement unauthorized
2)	FIR Stage	U/S 143,188 IPC Unlawful assembly disobedience to order duly promulgated by public servant.
3)	FIR Stage	4(1) TNOPPD Act unauthorized disfigurement by advertisement.
4)	FIR Stage	IPC (1860) 147, 148, 324(323, 294(b), 506(2)

riminal offences

Sl. No	Maximum Punishment imposed
1.	Nil
2.	Nil
3.	Nil

Sl. No	Name of Court & Date(s) of order(s)	Description of offence (s) & Punishment imposed	Maximum Punishment imposed
1)	Palacode Police Station	Cr.No. 14/2019 10-01-2019	FIR Stage
2)	Dharmapuri Town Police Station	Cr.No. 230/2018 07-04-2018	FIR Stage
3)	Dharmapuri Town Police Station	Cr.No. 873/2017 04-11-2017	FIR Stage
(B) Details about cases of conviction for criminal offences			
Sl. No	Name of Court & Date(s) of order(s)	Description of offence (s) & Punishment imposed	Maximum Punishment imposed
1.	1st Additional Sessions Judge, Salem Dated 16-2-2007 Hon'ble High Court, Chennai. dated 6-12-2007	U/S. 188(ii) IPC (Disobedience to order duly promulgated by public servant U/S. 147 IPC rioting U/S. 341 IPC wrongful restraint U/S. 4 TNP (PDL) Act. Mischief ke causing damage to public property by fire r/w sec 149 IPC unlawful assembly U/s. 3(1)TNP(PDL) Act commits mischief by doing any act in respect of any public property r/w. 149 IPC unlawful assembly U/S. 3(1) TNP PDL Act r/w. 149, sec. 341 wrongful restraint r/w. 149 IPC unlawful assembly.	Convicted as sentenced U/S. 188(ii) IPC (Disobedience to order duly promulgated by public servant) to 3 months & fine Rs. 500/- . U/S.147 IPC (Rioting) to one year & fine Rs.500/- U/s. 341 IPC (wrongful restraint) to fine Rs.500/-, U/S. 4 TNP (PDL) Act. (Mischief causing damage to public property by fire) r/w sec 149 IPC (unlawful assembly) to 2 years & fine Rs. 3,000/- U/s. 3(1)TNP(PDL) Act (commits mischief by doing any act in respect of any public property) r/w. 149 IPC 3 counts (unlawful assembly) to 1 year of fine Rs.2,000/- each count, U/S. 3(1) TNP (PDL) Act r/w. 149 to one year a fine Rs.2,000/- U/s. 341 (wrongful restraint r/w. 149 IPC (unlawful assembly) fine Rs.500/- the appeal was dismissed as the sentence are reduced as undergone imprisonment of 17 month & 6 days and was released by as per the judgment of Hon'ble Supreme Court of India in Crl.Appeal No. 1632/2010.
2.	Nil	Nil	Nil
3.	Nil	Nil	Nil

Sl. No	Name of Court & Date(s) of order(s)	Description of offence (s) & Punishment imposed	Maximum Punishment imposed
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3.	Dharmapuri Town Police Station	Cr.No. 873/2017 04-11-2017	FIR Stage